

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 19941-19942 OF 2012
IN
CRIMINAL APPEAL NOS. 1899-1900 OF 2011

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|------------------------------------|--|--|--|
| MOHAMMED AJMAL MOHAMMAD AMIR KASAB | | | |
| @ ABU MUJAHID | | | |
| VERSUS | | | |
| STATE OF MAHARASHTRA | | | |

O R D E R

In paragraph 604 of the judgment, this Court directed the Maharashtra Government to pay a sum of `11,00,000 (rupees eleven lakhs only) to Mr. Raju Ramachandran and `3,50,000 (rupees three lakhs fifty thousand only) to Mr. Gaurav Agrawal as token remuneration for their valuable assistance to the Court.

M/s. Ramachandran and Agrawal have filed a joint application expressing their unwillingness to accept the money for rendering assistance to the Court in this matter.

We appreciate the high standard of professional ethics set by M/s. Ramachandran and Agrawal for themselves.

Since the two counsel are not willing to accept the money, the Maharashtra Government is directed to pay the aforesaid amount of `14,50,000/- (rupees fourteen lakhs fifty thousand only) from the side of the two counsel to the kin of the eighteen (18) policemen, including the other security personnel, killed in the terrorists' carnage in equal proportions. The direction to the Maharashtra Government given in the main judgment is modified to the above extent.

The payment to the kin of the police personnel should be made within six weeks from today.

...2/-

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This disposes of Criminal Miscellaneous Petition Nos. 19941-19942 of 2012.

We notice a typographical error in paragraph 603 of the judgment. In that paragraph, reference to the National Judicial Authority and the Judicial Authorities of the different States is a mistake. It should be read as National Judicial Academy and the Judicial Academies of the different States. Let necessary corrections be carried out.

.....J.
(AFTAB ALAM)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI,
OCTOBER 03, 2012.

ITEM NO.301

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CrI.M.P. Nos. 19941-19942 of 2012 in
Criminal Appeal Nos. 1899-1900 of 2011

MD.AJMAL MD.AMIR KASAB @ABU MAJAHID

Appellant (s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for directions and office report)

Date: 03/10/2012 These Applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s)

Mr. Raju Ramachandra, Sr. Adv. (AC)

Mr. Gaurav Agrawal, Adv. (AC)

For Respondent(s)

Mr. Gopal Subramaniam, Sr. Adv.

Mr. Sanjay Kharde, Adv.

for Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following

O R D E R

The applications are disposed of in terms of the signed
order.

| (N.S.K. Kamesh)

| | (Sneh Bala Mehra)

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| Court Master

| | Court Master

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(signed order is placed on the file)